

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH  
COURT III

37. I.A. 598/2020  
IN  
C.P.(IB)-1859(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **11.02.2021**

NAME OF THE PARTIES: Gold Ispat & Steel

V/s

Budhale Engineer Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**I.A. 598/2020**

The matter is taken up through virtual hearing.

The above application is filed by Resolution Professional under Section 12A of the IBC, 2016 seeking withdrawal of the main company petition bearing no. 1859/2019. The Counsel appearing for the RP file additional affidavit bringing on record the details of payment made by the corporate debtor by entering into the consent terms and accordingly, the additional affidavit is taken on record and withdrawal of the company petition is permitted.

In view of the above, the Interlocutory application no. 598/2020 is allowed and Company Petition 1859/2019 is also stands disposed of. The matter need not be listed on board again.

Sd/-  
SHYAM BABU GAUTAM  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)